

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA/TA/RA/CCP No. 673/91 19

Sh. J.R. Dugh Dr. D.C. Vohra
APPLICANT(S) COUNSEL

VERSUS

Union of India
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>19.3.1991.</p> <p>Present: Shri D.C. Vohra, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. Issue notice to the respondents on admission and interim relief, returnable on 2.4.1991.</p> <p><i>I.K. Rasgotra</i> (I.K. RASGOTRA) MEMBER (A)</p> <p><i>T.S. Oberoi</i> (T.S. OBEROI) MEMBER (J)</p>

Date	Office Report	Orders
		<p><u>2.4.1991</u></p> <p>Present : Shri S.K. Bansal, proxy counsel for Shri D.C. Vohra, counsel for the Applicant.</p> <p>Shri N.S. Mehta, Senior Standing Counsel for the Respondents.</p> <p>Shri N.S. Mehta, Senior Standing Counsel for the Respondents draw our attention to the reliefs claimed vide paragraph 'B' of the application and submitted that the transfer orders of the applicant posting him to Luanda have since been reviewed by the respondents and cancelled and that the applicant now stands posted to Headquarters, New Delhi. The learned Senior Standing Counsel further filed a copy each of two orders issued by the respondents. Order dated 22.3.1991 relates to cancelling of the posting of the applicant to Luanda and posting him to Headquarters instead and the second order dated 26.3.1991 indicates that Shri J.R. Dugh has joined as Deputy Secretary (SAAIC). Since the reliefs claimed for by the applicant are fully satisfied, the application is finally disposed of with no orders as to cost.</p> <p style="text-align: center;">↓</p> <p>(J.P. SHARMA) MEMBER (J)</p> <p style="text-align: right;"><i>I.K. MASTRA</i> (I.K. MASTRA) MEMBER (A)</p>